

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 4122 of 2020**

Laxmi Narayan Kumbhar ..... Petitioner (s)

**Versus**

The State of Jharkhand ..... Opposite Party (s)

**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

For the Petitioner(s) : Mr. Vikash Kumar, Advocate

For the State : Ms. Vandana Bharti, APP

**2/Dated: 20<sup>th</sup> July, 2020**

Heard through V.C.

2. Learned counsel for the petitioner undertakes to remove the defects as pointed out by the office within a period of four weeks from today.
3. The instant application has been preferred by the petitioner for grant of regular bail in connection with Seraikella, P.S. Case No. 71 of 2019, corresponding to POCSO Case No. 43 of 2019, registered under Sections 363 and 376 of the Indian Penal Code and Sections 4 and 6 of the POCSO Act, 2012, pending in the court of learned District & Additional Sessions Judge-1<sup>st</sup> at Seraikella.
4. Learned counsel for the petitioner submits that the petitioner has been falsely implicated in this case. He further submits that the victim herself has stated in her statement under Section 164 of the Cr. P.C. that she was in love affair with this petitioner. He further submits that the petitioner is in jail custody since 17.06.2019.
5. Per contra, learned APP has opposed the prayer for bail.
6. In view of the aforesaid facts and circumstances of the case and considering the period of custody, petitioner is directed to

be released on bail. At present the petitioner shall be released on furnishing personal bail bond of Rs. 5,000/- (Five thousand only), thereafter when the lockdown period is over, the petitioner shall furnish bail bond of Rs. 10,000/- (ten thousand only) with two sureties of the like amount each to the satisfaction of learned District & Additional Sessions Judge-1<sup>st</sup> at Seraikella, in connection with Seraikella, P.S. Case No. 71 of 2019, corresponding to POCSO Case No. 43 of 2019, within a period of one month from the date of lifting of lockdown.

7. Further, the petitioner shall appear on each and every date during trial before the learned trial court whenever the functioning of regular court begins till then the petitioner shall register his presence before the concerned police station fortnightly, failing which the learned trial court shall be at liberty to cancel his bail.

8. With the aforesaid directions this bail application is allowed and disposed of.

Amardeep/

**(Deepak Roshan, J.)**